

(DO) at most of the locations, except in the stretch between Kannauj and Varanasi in Uttar Pradesh. However, the levels of fecal coliforms are reported to be exceeding the maximum permissible limit at a number of monitoring stations along the river Ganga.

#### **Lower Plain Ganga Project**

1673. SHRIMATI BRINDA KARAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Ministry has approved the Lower Plain Ganga Project;
- (b) whether the local residents have approached the Ministry against the project since majority of gram sabhas have opposed the project; and
- (c) whether the present Government would review the approval in this context?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Yes Sir. Lower Painganga (not Plain Ganga) Project in district Yavatmal, Maharashtra was accorded Environmental and in principle Forest Clearance in May, 2007 and February, 2009 respectively.

(b) Some representations were received from Non Governmental Organisations (NGOs) such as Nimna Painganga Dharan Virodhi Sangharsh Satmiti, Yavatmal Zilla Vikas Manch Yavatmal, and Lower Painganga Project Nirman Samasya Niwaran & Punarwasan Sanstha with differing views, both for and against, the project.

(c) No Sir. There is no such proposal.

#### **Emission reduction**

1674. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K.SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has openly rejected any emission reduction target period by developed countries;
- (b) whether Government has also decided to implement the National Action Plan on Climate;
- (c) if so, the details of modalities worked out for proper implementation of the action plan;
- (d) whether Government proposes to seek help of developed countries for reduction of emission levels and to implement the action plan on climate; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) There is no obligation for India under the provisions of the United Nations Framework Convention on Climate Change (UNFCCC) and its Kyoto Protocol to take any emission reduction target. On the other hand, India has urged developed countries to take deep and ambitious

emission reduction targets for the second commitment period of the Kyoto Protocol commencing from 2013.

(b) and (c) The Government is committed to implement the National Action Plan on Climate Change (NAPCC). NAPCC envisages eight national missions in specific areas and several other initiatives that will have co-benefits in terms of climate change. The National Missions are to be institutionalized and implemented by the respective Nodal Ministries. The Mission documents in respect of the National Missions are at various stages of finalization and will be implemented after approval of the Prime Minister's Council on Climate Change.

(d) and (e) National Action Plan on Climate Change provides for international cooperation including bilateral assistance programmes to support projects whose objectives are consistent with the objectives of the National Missions and other initiatives envisaged under the National Action Plan.

#### **Compensatory Afforestation Management and Planning Authorities**

1675. SHRI TARIQ ANWAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a whopping Rs. 11000 crore would be spent in the country on afforestation and for that purpose all States would have to set up Compensatory Afforestation Management and Planning Authorities soon;

(b) whether this amount has been received from parties who had used forest land throughout the country for non-forest purposes;

(c) whether this compensation had been given on the direction of the Supreme court; and

(d) if so, the total allocation made for this to each State and the concrete programme of action plan prepared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) In pursuance of the Supreme Court Order dated 10th July, 2009 in IA No. 2143 in Civil Writ Petition (C) No. 202 of 1995 in the matter of T.N. Godavarman Thirumulpad Vs Union of India and Others, it has been decided to set up State CAMPAs in the concerned States/UTs to undertake compensatory afforestation, penal compensatory afforestation, catchment area treatment plan, protection and conservation of natural forests, conservation and management of wildlife etc. by utilizing funds available with the *Adhoc* CAMPAs received from the user agencies in lieu of diversion of forest land for non forestry purposes under the provisions of the Forest (Conservation) Act, 1980. The money received from the States/UTs would be utilized by the respective States/UTs as per the approved Annual Plans of Operations (APOs) prepared by them.

#### **Pollution and emission of gases**

1676. SHRI O.T. LEPCHA: Will the Minister of ENVIRONMENTS AND FORESTS be pleased to state: